



CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1907/2003

New Delhi this the 5th day of August, 2003.

Hon'ble Shri V.K. Majotra, Member(A)

Sh. Charanjeet Singh,
S/o Sh. Ajmer Singh,
R/o 41, Madhu Bhan,
Delhi-92. Applicant

(through Sh. U. Srivastava, Advocate)

Versus

Union of India through

1. The Secretary,
Ministry of Finance,
North Block,
New Delhi.
2. The Commissioner,
Income Tax, Faridabad,
Haryana.
3. The Addl. Commissioner of
Income Tax, Range-II,
Faridabad, Haryana.
4. The Joint Commissioner,
Income Tax, Faridabad,
Haryana. Respondents

ORDER (Oral)

Learned counsel heard.

2. Learned counsel stated that applicant had been worked as a daily wager with the respondents from 1.11.2001 to 10.6.2003 without a break. He has been disengaged from his services w.e.f. 11.6.2003 on account of completion of work with an assurance that he would be re-engaged after 8-10 days time subject to availability of work. Learned counsel stated that applicant's juniors namely, Praveen Kumar, Ms. Ruby Mehta, Ramit and Bijinder have been engaged and a

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fresher namely, Raman was also engaged in June 2003.

Applicant has sought consideration of his case for re-engagement as daily wager in preference to his juniors and outsiders.

3. This OA is disposed of at this stage itself and without putting the respondents on notice, while rights of respondents shall not be prejudiced to consider the case of the applicant for re-engagement as daily wager vis-a-vis the claims of applicant's juniors and outsiders. Respondents to take this action within a period of two months from the date of receipt of a copy of this order. A copy of the OA may also be sent to the respondents.

V.K. Majotra

(V.K. Majotra)
Member (A)

cc.